

No. 53/XXXVI(3)/2018/95(1)/2017
Dated Dehradun, January 11, 2018

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (The Uttar Pradesh Municipal Corporation Act, 1959) (Amendment) Bill, 2017' (Adhiniyam Sankhya 10 of 2018).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 03 January, 2018.

THE UTTARAKHAND (THE UTTAR PRADESH MUNICIPAL CORPORATION, 1959)
(AMENDMENT) ACT, 2017
(Uttarakhand Act No. 10 of 2018)

An

Act

further to amend the Uttar Pradesh Municipal Corporation Act, 1959 (Adaptation And Modification Order 2002) (Adaptation And Modification Order, 2007),
Enacted by the Uttarakhand state Assembly in the sixty-eighth year of the Republic of India.

Short Title and Commencement	1	(1) This Act may be called the Uttarakhand (The Uttar Pradesh Municipal Corporation Act, 1959) (Amendment) Act, 2017. (2) It shall come into force at once.
Amendment of Section 6	2	In section 6(1) of the Uttarakhand (the Uttar Pradesh Municipal Corporation Act, 1959) (Adaptation and Modification Order, 2002) (Adaptation and Modification Order, 2002) (Adaptation and Modification Order, 2007)- (i) the words "twenty" and "sixty" in clause (a) shall be substituted by the words "forty" and "one hundred" respectively. (ii) In clause (b) shall be substituted as follow, namely-

(b) Nirdishta Sadasya, who shall be nominated by the State Government by a like notification from amongst persons having special knowledge or experience in municipal administration and whose number shall not be more than one fifth of the total number of corporator determined under clause (a) by the State Government.

Provided that in nomination, the representation to the Schedule Castes, Scheduled Tribes, Women, Other Backward Castes and Minority Community shall be given as per necessity.

Repeal and saving 3

- (1) The Uttarakhand (U.P. Municipal Corporation Act, 1959 (Amendment) Ordinance, 2017 (ordinance no. 01 of 2017) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the said ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order,

ALOK KUMAR VERMA,
Principal Secretary.

कारण और उद्देश्य

उत्तर प्रदेश पुनर्गठन अधिनियम, 2000 की धारा 86/87 के अधीन उत्तर प्रदेश नगर निगम अधिनियम, 1959 यथा उपान्तरण उत्तराखण्ड राज्य में प्रवृत्त है। शासन द्वारा सम्यक विचारोपरान्त यह निर्णय लिया गया है कि राज्य में अवस्थित नगर निगमों के वार्ड्स की संख्या में वृद्धि करते हुए न्यूनतम 35 तथा अधिकतम 70 कर दिए जायें। पूर्व में यह संख्या 20 और 60 थी। चूंकि तत्समय विधान सभा सत्र में नहीं थी, अतः भारत का संविधान के अनुच्छेद, 213 के खण्ड (1) के अधीन उत्तर प्रदेश नगर निगम 1959 (संशोधन) अध्यादेश, 2017 को प्रख्यापित किया गया था।

- 2- उक्त व्यवस्था को संशोधित करने के लिए मूल अधिनियम में संशोधन किया जाना प्रस्तावित है।
- 3- प्रस्तुत विधेयक उपरोक्त अध्यादेश का प्रतिस्थानी विधेयक है और उक्त उद्देश्य की पूर्ति करता है।

मदन कौशिक
मंत्री